

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 120/2004

New Delhi this the 5th day of May, 2004

Hon'ble Shri S.K.Naik, Member (A)

Hari Baboo Sharma
S/O Shri Pyare Lal,
Postman Head Postoffice, Mathura,
67-B Anandpuri- Krishna Nagar,
Mathura.

..Applicant
(By Advocate Shri D.P.Sharma)

VERSUS

1. Union of India
through Secretary,
Ministry of Communication and I.T.,

Department of Posts, Sansad Marg,
New Delhi.

2. The Postmaster General,
Agra Region - Agra.

3. The Sr. Supdt.Postoffices,
Mathura Division, Mathura(UP)

4. The Senior Postmaster,
Head Post Office, Mathura(UP)

..Respondents
(By Advocate Shri N.S. Mehta)

O R D E R (ORAL)

It has been contended by Shri N.S.Mehta, learned counsel for the respondents that the OA has since become infructuous as the applicant has applied for voluntary retirement which was approved and ~~since~~ the applicant has ^{since} retired from service w.e.f. 30.4.2004.

2. OA has thus become infructuous and the same is accordingly dismissed as withdrawn, infructuous. ⁷

sk
(S.K.Naik)
Member (A)

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